

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 5116
TO BE ANSWERED ON 24.07.2019**

CONSTRUCTION OF HOUSES ADJACENT TO RAILWAY LINES

5116. SHRI P.K. KUNHALIKUTTY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any criteria (distance-wise) fixed for issuance of NOC to land holders for construction of houses adjacent to railway premises/railway lines;

(b) if so, the details thereof;

(c) whether it is a fact that there are a number of applications received from small land holders who are staying for decades adjacent to railway premises/railway tracks for NOC to construct/reconstruct/renovate houses; and

(d) if so, the details thereof, State-wise?

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 5116 BY SHRI P. K. KUNHALIKUTTY TO BE ANSWERED IN LOK SABHA ON 24.07.2019 REGARDING CONSTRUCTION OF HOUSES ADJACENT TO RAILWAY LINES

(a) to (d): As per extant instructions, No Objection Certificate (NOC) is required from Railway for construction of building within 30 meters from railway boundary and proposed construction, for which local administration are approached to incorporate the condition of obtaining NOC from Railway in their local building bye laws or development control norms.

Railways keep receiving applications from land holders for No Objection Certificate to construct/re-construct/renovate houses. Railways do not maintain State-wise details. However, zone wise details of applications received are as under:-

Zonal Railway	No. of applications received(during last 2 years)
Central	172
Eastern	2
East Central	Nil
East Coast	7
Northern	23
North Central	2
North Eastern	Nil
Northeast Frontier	Nil
North Western	Nil
Southern	336
South Central	66
South Eastern	Nil
South East Central	7
South Western	14
Western	36
West Central	Nil